



2026:AHC:13462

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19382 of 2025

Anil Kumar Singh And 119 Others

.....Petitioner(s)

Versus

State Of U.P. And 25 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kundan Mishra, Rajesh Kumar Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Supplementary affidavit filed today is taken on record.
2. Heard Sri Kundan Mishra, learned counsel for the writ petitioners and Sri R.S. Umrao, learned Standing Counsel for the State.
3. Learned counsel for the writ petitioners seeks to withdraw the writ petition on behalf of petitioners no. 26 and 94 with liberty to approach the Court having territorial jurisdiction.
3. Accordingly, the writ petition is dismissed as withdrawn on behalf of petitioners no. 26 and 94 with liberty to approach the Court having territorial jurisdiction over the matter.
4. The case of the writ petitioners is that the writ petitioner are presently posted at different district across the State of Uttar Pradesh and are serving as Group C employees under the State Government. The petitioners claim that they have completed 19 years satisfactory service and they are entitled to the benefit of one additional increment according to the Government Order so issued on 02.12.2000.
5. Prayer in the present petition is for a direction to the respondent authorities to take into consideration the service period spent by the petitioners while undergoing before they were serving as Group C employee for calculating 19 years of service granting one additional increment according to the Government Order.
6. Per contra, learned Standing Counsel did not dispute the judgement

dated 07.09.2012 passed in **Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)** along with similar petition which is **Writ A No. 6429 of 2018 (Dinesh Kumar Shukla and 14 Others versus State of U.P. And 6 Others)** which was decided on 22.02.2018. The order dated 22.02.2018 has been put under challenge before the Intra Court Appeal under Chapter VIII Rules 5 of this Court and the same has been decided vide judgment and order dated 07.09.2016 wherein the claim of the petitioners were held justified in pursuance to the judgment and order dated 07.09.2012 passed in Civil Misc. **Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)**.

7. Considering the submission so made across the bar without going into the merits of the matter, the writ petition stands **disposed of** with a direction to the Deputy Inspector General of Police (Personnel) Establishment, Police Headquarter, Signature Bhawan, Lucknow to decide the claim of the writ petitioner within a period of three months from the date of production of certified copy of the order.

(Vikas Budhwar,J.)

January 20, 2026

Rajesh